

fertiliser requirements of Bihar State for this season, were assessed in January 1974. Supplies are being made against these assessed requirements both from imports and indigenous manufacture. However, because of the general shortage of fertilisers in the country there may be some shortfall in the supplies of fertilisers to the State. Regarding seeds, the State Government are primarily responsible for their procurement and distribution. The State Government have made adequate arrangements in this respect. The requirements of the State for improved seeds from the All India seed producing organisations like National Seeds Corporation and Tarai Development Corporation are also being met.

**Allotment of Land for setting up of an Agricultural Museum in Delhi**

148. SHRI H. M. PATEL: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether land for setting-up an Agricultural Museum in the Union Territory of Delhi has been made available to the Indiar Council of Agricultural Research; and

(b) if not, reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) No, Sir.

(b) A request was received by the Lt. Governor for allotment of land in some Central locality in Delhi for setting up the National Agricultural Museum. Since the DDA did not have any land in a central locality, the request could not be agreed to.

**Percentage of Emoluments paid as Rent for Government Accommodation**

150. SHRI R. P. DAS:

SHRI VASANT SATHE:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether peons in Government service pay a higher percentage of their emoluments as rent for Government accommodation than many IAS, IPS and Class I officers in Delhi; and

(b) if so, facts thereof and action proposed to be taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA) (a) and (b). There are about 13,000 type I quarters in Delhi out of which nearly 3,000 are of old construction. Pooling of the licence fees of type I quarters, as required under the Fundamental/Supplementary Rules, would have increased the standard licence fee of old quarters by 100 to 200 per cent. At the same time, the relief to occupants of the new 10,000 quarters would have been nominal. In the circumstances, the criteria for recovery of licence fees under F.R. 45-A or 7½ per cent of the emoluments, whichever is less, continues to be followed in respect of type I quarters, in accordance with the Fundamental/Supplementary Rules. In fact, however, many employees pay, after the revised of their pay scales, much less than 7½ per cent of their emoluments for type I quarters occupied by them.

2. The other reason for the lower percentage of emoluments being paid as licence fee in respect of residences of higher types is that many employees are occupying accommodation lower than their entitled types and are, therefore, paying a lesser percentage of licence fee than would have been recoverable had they been allotted accommodation of their entitled types.